S. No. 4
Supplementary List
Video conference

# IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

#### EMG-CRMC no. 09-A/2020

Sheikh Mohammad

.... Petitioner(s)

Through:- Mr Altaf Haqani Advocate v/s

Union Territory of JK and others.

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

### **CORAM:**

## HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

#### ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. The counsel for the parties appeared and made submissions through video conferencing.

In terms of previous order, the petitioner stands released on furnishing of bond before the Executive Magistrate. Since the applicant is already released, therefore, there is no urgency in this matter.

List the matter on 29<sup>th</sup> June, 2020. In the meanwhile, interim arrangement made in favour of petitioner shall continue. Respondents shall file their objections in the meanwhile.

SD/ (ALI MOHAMMAD MAGREY) JUDGE

Srinagar 23.04.2020 Amjad Lone PS